

**आयकर अपीलीय अधिकरण 'ए' न्यायपीठ चेन्नई में।**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**'A' BENCH, CHENNAI**

**माननीय श्री महावीर सिंह, उपाध्यक्ष एवं**  
**माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।**  
**BEFORE HON'BLE SHRI MAHAVIR SINGH, VICE PRESIDENT AND**  
**HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM**

आयकर अपील सं./ ITA No.958/Chny/2017  
(निर्धारण वर्ष / Assessment Year: 2011-12)

<b>Shri C. Selvaraj</b> 42, Sriram Avenue, Pappanaickenpalayam, Coimbatore – 641 037.	<b>बनाम/ Vs.</b>	<b>ACIT</b> Non Corporate Circle-1, Coimbatore.
स्थायी लेखा सं./जीआइ आर सं./PAN/GIR No. ANBPS-6371-C		
(□ पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थी की ओरसे/ Appellant by	:	Shri D. Anand (Advocate) – Ld. AR
प्रत्यर्थी की ओरसे/Respondent by	:	Shri ARV Sreenivasan (Addl. CIT) –Ld. DR
सुनवाई की तारीख/Date of Hearing	:	05-09-2022
घोषणा की तारीख /Date of Pronouncement	:	05-09-2022

**आदेश / ORDER**

**Manoj Kumar Aggarwal (Accountant Member)**

1. The Ld. AR, at the outset, submitted that the assessee has opted for settlement of dispute for the year under Direct Tax *Vivad Se Vishwas Scheme (VVS Scheme), 2020* and therefore, the assessee seeks withdrawal of the appeal. It has also been submitted that Form No.5 has been issued to the assessee.

2. Considering the same, the appeal is dismissed as withdrawn.

Order pronounced on 05<sup>th</sup> September, 2022.

**Sd/-**  
**(MAHAVIR SINGH)**  
**उपअध्यक्ष / VICE PRESIDENT**

**Sd/-**  
**(MANOJ KUMAR AGGARWAL)**  
**लेखकसदस्य / ACCOUNTANT MEMBER**

चेन्नई / Chennai; दिनांक / Dated : 05-09-2022  
EDN/-

**आदेश की प्रतिलिपि ँ ग्रेषित/Copy of the Order forwarded to :**

1. अपीलार्थी/Appellant 2. प्रत्यर्थी/Respondent 3. आयकर आयुक्त (अपील)/CIT(A) 4. आयकर आयुक्त/CIT 5. विभागीय प्रतिनिधि/DR 6. गार्ड फाईल/GF